

की प्रदायगी करेगा जो उसके द्वारा अपने पास रोक रखी गई बिक्री की शेष भाय की सीमा तक उस समय बकाया होगी। इस पर आयकर विभाग ने पाबंदी हटा ली।

पार्टी ने, जुमाने की रकम तथा वैयक्तिक दण्ड की रकम जमा करके 6-2-78 को सोना छुड़वाया। रिपोर्टों से पता चलता है कि फरवरी और अप्रैल, 1978 के बीच, स्वर्ण-व्यापारियों को, लगभग 5.7 करोड़ रुपये का कुल 884 किलोग्राम सोना, ग्राहपूषण और बस्तुएं धादि बेची गईं।

सोने की बिक्री से प्राप्त रकम में से 315.69 लाख रुपये (289 लाख रुपये तथा 26.69 लाख रुपये) आयकर विभाग द्वारा बसूल किए गए हैं।

Tobacco seizures in Masjid Moth Area (Delhi)

10141. SHRI MANOHAR LAL: Will the Minister of FINANCE be pleased to state:

(a) whether tobacco seizures were made in Masjid Moth Area (Delhi) between 25th September, 1974 to 8th October, 1974 in which 797 bags and 1168 bags in total 1965 bags of tobacco involving excise duty to the tune of Rs. 1,06,766/- and Rs. 2,43,000/- in total Rs. 3,49,766/- was being evaded;

(b) if so, what effective steps, namely Departmental action including revocation of licence, if any, prosecution, inter-departmental references and such other appropriate action were taken by Government in the matter; and

(c) what is the present stage of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): (a) Yes, Sir.

(b) and (c). The first case involving seizure of 797 bags of tobacco was adjudicated by the Deputy Collector of Central Excise, Delhi confiscating the tobacco and imposing a personal penalty of Rs. 750 on the party. The party was allowed to redeem the tobacco on payment of a fine of

Rs. 5,000. The party paid the personal penalty, redeemed the goods on payment of the fine and rewarehoused the same. Since the party was involved in fraud cases and demands of Government dues were pending against him, it was not considered appropriate to revoke the licence of the party at this stage.

The second case involving seizure of 1168 bags of tobacco was adjudicated by the Collector of Central Excise confiscating the tobacco and imposing personal penalty of Rs. 2,000 on the party. The party was however, given an option to redeem the tobacco on payment of a fine of Rs. 10,000. Personal penalty was paid by the party but the tobacco was not redeemed by him. The tobacco was subsequently sold by auction. This party did not hold any Central Excise licence. Prosecution proceedings were also launched against the party and the same are in progress.

Construction of Airport at Ratnagiri

10142. SHRI RAJARAM SHANKAR RAO MANE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government propose to build an airport at Ratnagiri; and

(b) whether there is any proposal to permit private air companies to start a shuttle service between Bombay, Ratnagiri and Kolhapur?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) No, Sir. There is an aerodrome constructed by the Government of Maharashtra at Ratnagiri.

(b) A permit has been issued to Goldenson Aviation, a non-scheduled operator for operation on the routes Bombay—Kolhapur—Nasik and Bombay—Ratnagiri. Such operations on Bombay—Ratnagiri route have already commenced.